# GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

# **RAJYA SABHA UNSTARRED QUESTION NO. 1489** TO BE ANSWERED ON 01.01.2018

#### Flouting of green norms by ports

#### 1489. SHRIMATI RENUKA CHOWDHURY:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government is aware of reports regarding certain ports in the country which are flouting green norms;
- (b) if so, the details thereof; and
- (c) the corrective steps taken by Government to ensure that all the ports strictly follow all the relevant environment laws?

# ANSWER

# MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

# (DR. MAHESH SHARMA)

(a) to (c) No specific report regarding flouting green norms by certain ports has been received in the Ministry. The proposals related to ports covered under category 'A' of item 7(e) 'Ports, harbours, break waters, dredging' of the Schedule to the EIA Notification, 2006 and its subsequent amendments are processed for approval as per the provisions under the Environment Impact Assessment Notification, 2006 and the Coastal Regulation Zone Notification, 2011 and their subsequent amendments, under the Environment (Protection), Act, 1986. After the project is granted Environmental and CRZ Clearance, the Regional Offices of the Ministry monitor the compliance of environmental and CRZ clearance conditions of various projects located in their jurisdiction. If any non compliance is observed/reported, the Ministry takes appropriate action as deemed fit as per Environment (Protection) Act, 1986. Section 3 of the Environment (Protection) Act 1986 gives power to the Central Government to take all measures that it deems necessary or expedient for the purpose of protecting and improving the quality of the environment and preventing and controlling environmental pollution.

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